

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14868/2024

[Arising out of impugned final judgment and order dated 02-02-2023 in FAO No.757/2017 (O&M) passed by the High Court of Punjab & Haryana at Chandigarh]

SAVITA & ORS.

PETITIONER(S)

VERSUS

AJAY & ORS.

RESPONDENT(S)

Date : 28-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Mr. Amit Sharma, AOR
Mr. Yuvraj Nangia, Adv.
Mr. Ravi Kumar, Adv.

For Respondent(s) :

Mr. Gautam Jha, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal is allowed in terms of the signed order, which is placed on the file.
3. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)